

RAJYA SABHA

Tuesday, the 27th July, 2021/ 05 Sravana, 1943 (Saka)

The House met at eleven of the clock,

MR. CHAIRMAN in the Chair.

OBITUARY REFERENCES

MR. CHAIRMAN: Hon. Members, I refer with profound sorrow to the passing away of **Shri Wasim Ahmad**, a former Member of this House, on the 26th of April, 2021, at the age of 69 years.

Born in March, 1952, at Patiali in Etah District of Uttar Pradesh, Shri Wasim Ahmad was educated at the Aligarh Muslim University, Aligarh.

A civil engineer, Shri Ahmad was actively involved in politics right from his student days. He strived for furthering the cause of the deprived and down-trodden and redressing public grievances. He served as a Member of the Executive Council and the Court of the Aligarh Muslim University.

Shri Wasim Ahmad represented the State of Uttar Pradesh in this House, from November, 1996 to July, 1998.

In the passing away of Shri Wasim Ahmad, the country has lost a dedicated social worker and an able parliamentarian.

Hon. Members, I also refer with profound sorrow to the passing away of **Sir Anerood Jugnauth**, former President and former Prime Minister of the Republic of Mauritius, our friendly country, and Dr. Kenneth David Buchizhya Kaunda, Founding Father and the first President of the Republic of Zambia.

Sir Anerood Jugnauth passed away on the 3rd of June, 2021, at the age of 91 years.

Sir Jugnauth was a visionary global leader who shaped the political and economic landscape of Mauritius for over six decades. He served as the Prime Minister of the Republic of Mauritius for six terms and as the President of that country between 2003 to 2012.

Hailed as the architect of modern Mauritius and the 'Mauritian Economic Miracle', Sir Jugnauth was the recipient of Padma Vibhushan and the very first Pravasi Bharatiya Samman Awardee. He was an exemplary friend of India who worked tirelessly to nurture and deepen India-Mauritius relations.

Dr. Kenneth David Buchizhya Kaunda passed away on the 17th of June, 2021.

Dr. Kaunda was at the forefront of the struggle for Independence of Zambia from British rule. He served as the First President of Zambia from 1964 to 1991 and played an important role in ensuring Zambia's development and its respected position among the community of the nations. An iconic and great leader, Dr. Kaunda had very cordial relations with India.

We deeply mourn the passing away of Shri Wasim Ahmad. The House also joins the bereaved families, the Governments and the people of Republic of Mauritius and Zambia in mourning the passing away of Sir Anerood Jugnauth and Dr. Kenneth David Buchizhya Kaunda and conveys its heartfelt condolences to them.

I request Members to rise in their places and observe silence as a mark of respect to the memory of the departed.

(Hon. Members then stood in silence for one minute)

MR. CHAIRMAN: Secretary-General will convey to the members of the bereaved family our sense of profound sorrow and deep sympathy.

REFERENCE BY THE CHAIR

MR. CHAIRMAN: Hon. Members, there is a procedure. You are all aware of it. Please bear with me. ...*(Interruptions)*... Hon. Members, as you might be aware, the historic Rudreshwara Temple, popularly known as Ramappa Temple, situated near Warangal in Telangana has been accorded the coveted World Heritage status by the UNESCO in addition to the already existing 38 such sites in our country.

An 800 year old architectural marvel, Ramappa Temple boasts a timeless architecture that never ceases to amuse visitors. Its rich and intricate carvings stand testimony to the expert workmanship of the Kakatiya sculptors who took an astounding 40 years to build the temple.

Recognition of Ramappa Temple as World Heritage site is indeed a matter of great pride for our nation. At the same time, it is also a befitting tribute to the artistic imagination and creativity of the sculptors of Kakatiya dynasty.

On behalf of the House and on my own behalf, I extend congratulations to the citizens of the country on Ramappa Temple being accorded a coveted recognition by the UNESCO.

...(Interruptions)...

PAPERS LAID ON THE TABLE

MR. CHAIRMAN: Let us not abuse the opportunity given in this House to take up the people's issues. Now, Papers to be laid on Table.

Notification of the Ministry of Science and Technology

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, on behalf of Dr. Jitendra Singh, I lay on the Table, under Section 33 of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, Act, 1980, a copy (in English and Hindi) of the Ministry of Science and Technology (Department of Science and Technology) Notification No. G.S.R. 40 (E), dated the 15th March, 2021, publishing the Ministry of Science and Technology, Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum (Appointment and Salary and Allowances of Director) Rules, 2021.

[Placed in Library. See No. L.T. 4361/17/21]

Notifications of the Ministry of Finance

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Pankaj Chaowdhary, I lay on the Table—

(i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 166 of the Central Goods and Services Tax Act, 2017, along with Explanatory Memoranda:-

(1) G.S.R. 223 (E), dated the 30th March, 2021, amending Notification No. G.S.R. 745 (E), dated the 29th November, 2020, to substitute certain entries in the original Notification.

(2) G.S.R. 292 (E), dated the 27th April, 2021, publishing the Central Goods and Services Tax (Second Amendment) Rules, 2021.

(3) G.S.R. 304 (E), dated the 1st May, 2021, amending Notification No. G.S.R. 661 (E), dated the 28th June, 2017, to insert certain entries in the original Notification.

(4) G.S.R. 305 (E), dated the 1st May, 2021, amending Notification No. G.S.R. 1253 (E), dated the 31st December, 2018, to insert certain entries in the original Notification.

(5) G.S.R. 306 (E), dated the 1st May, 2021, amending Notification No. G.S.R. 322 (E), dated the 23rd April, 2019, to insert certain entries in the original Notification.

(6) G.S.R. 307 (E), dated the 1st May, 2021, extending the time period for furnishing the declaration in FORM GST ITC-04, in respect of goods dispatched to a job worker or received from a job worker, during the period of 1st January, 2021 to 31st March, 2021 till the 31st day of May, 2021.

(7) G.S.R. 308 (E), dated the 1st May, 2021, amending Notification No. G.S.R. 699 (E), dated the 10th November, 2020, to insert certain entries in the original Notification.

(8) G.S.R. 309 (E), dated the 1st May, 2021, publishing the Central Goods and Services Tax (Third Amendment) Rules, 2021.

(9) G.S.R. 310 (E), dated the 1st May, 2021 extending the time limits for completion or compliance of any action, by any authority or by any person, specified in, or prescribed or notified under the Central Goods and Services Tax Act, 2017; the Integrated Goods and Services Tax Act, 2017; and the Union Territory Goods and Services Tax Act, 2017, as specified therein.

(10) G.S.R. 333 (E), dated the 18th May, 2021, publishing the Central Goods and Services Tax (Fourth Amendment) Rules, 2021.

(11) G.S.R. 361 (E), dated the 1st June, 2021, amending Notification No. G.S.R. 699 (E), dated the 10th November, 2020, to insert certain entries in the original Notification.

(12) G.S.R. 362 (E), dated the 1st June, 2021, amending Notification No. G.S.R. 661 (E), dated the 28th June, 2017, to substitute certain entries in the original Notification.

(13) G.S.R. 363 (E), dated the 1st June, 2021, amending Notification No. G.S.R. 1253 (E), dated the 31st December, 2018, to substitute/insert certain entries in the original Notification.

(14) G.S.R. 364 (E), dated the 1st June, 2021, amending Notification No. G.S.R. 53 (E), dated the 23rd January, 2018 to insert certain entries in the original Notification.

(15) G.S.R. 365 (E), dated the 1st June, 2021, amending Notification No. G.S.R. 1600 (E), dated the 29th December, 2017, to insert certain entries in the original Notification.

(16) G.S.R. 366 (E), dated the 1st June, 2021, waiving the late fee payable under Section 47 of the Act by registered person specified therein, for failure to furnish the return in FORM GSTR-7 for the month of June 2021 onwards, by the due date, which

is in excess of twenty-five rupees per day for the period of such failure.

(17) G.S.R. 367 (E), dated the 1st June, 2021, amending Notification No. G.S.R. 196 (E), dated the 21st March, 2020, to insert certain entries in the original Notification.

(18) G.S.R. 369 (E), dated the 1st June, 2021, amending Notification No. G.S.R. 322 (E), dated the 23rd April, 2019, to substitute certain entries in the original Notification.

(19) G.S.R. 370 (E), dated the 1st June, 2021, amending Notification No. G.S.R. 307 (E), dated the 1st May, 2021, to substitute certain entries in the original Notification.

(20) G.S.R. 371 (E), dated the 1st June, 2021, publishing the Central Goods and Services Tax (Fifth Amendment) Rules, 2021.

(21) S.O. 2129 (E), dated the 1st June, 2021, appointing the 1st day of June, 2021, as the date on which the provisions of Section 112 of the said Act shall come into force.

(22) G.S.R. 374 (E), dated the 2nd June, 2021, amending Notification No. G.S.R. 673 (E), dated the 28th June, 2017, to substitute/insert certain entries in the original Notification.

(23) G.S.R. 377 (E), dated the 2nd June, 2021, amending Notification No. G.S.R. 690 (E), dated the 28th June, 2017, to insert/substitute certain entries in the original Notification.

(24) G.S.R. 380 (E), dated the 2nd June, 2021, amending Notification No. G.S.R. 253 (E), dated the 29th March, 2019, to substitute certain entries in the original Notification.

(25) G.S.R. 402 (E), dated the 14th June, 2021, amending Notification No. G.S.R. 690 (E), dated the 28th June, 2017, to insert certain entries in the original Notification.

(26) G.S.R. 405 (E), dated the 14th June, 2021, exempting the goods specified in column (3) of the Table therein from so much of the central tax leviable thereon under Section 9 of the said Act as in excess of the amount as specified in corresponding entry in column (4) of the said Table.

(27) G.S.R. 450 (E), dated the 30th June, 2021, in supersession of Notification number G.S.R. 745 (E), dated the 29th November, 2020, waiving the amount of penalty payable by any registered person under section 125 of the said Act for non-compliance of the provisions of Notification No. G.S.R. 197 (E), dated the

21st March, 2020, between the period from the 1st day of December, 2020 to the 30th day of September, 2021.

[Placed in Library. For (1) to (27), See No. L.T. 4458/17/21]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department Revenue), under Section 24 of the Integrated Goods and Service Tax Act, 2017 and Section 166 of the Central Goods and Services Tax Act, 2017, along with Explanatory Memoranda:-

(1) G.S.R. 311 (E), dated the 1st May, 2021, amending Notification No. G.S.R. 698 (E), dated the 28th June, 2017, to insert certain entries in the original Notification.

(2) G.S.R. 372 (E), dated the 1st June, 2021, amending Notification No. G.S.R. 698 (E), dated the 28th June, 2017, to substitute certain entries in the original Notification.

(3) G.S.R. 375 (E), dated the 2nd June, 2021, amending Notification No. G.S.R. 666 (E), dated the 28th June, 2017, to substitute/insert certain entries in the original Notification.

(4) G.S.R. 378 (E), dated the 2nd June, 2021, amending Notification No. G.S.R. 683 (E), dated the 28th June, 2017, to insert/substitute certain entries in the original Notification.

(5) G.S.R. 381 (E), dated the 2nd June, 2021, amending Notification No. G.S.R. 259 (E), dated the 29th March, 2019, to substitute certain entries in the original Notification.

(6) G.S.R. 403 (E), dated the 14th June, 2021, amending Notification No. G.S.R. 683 (E), dated the 28th June, 2017, to insert certain entries in the original Notification.

[Placed in Library. For (1) to (6), See No. L.T. 4458/17/21]

(iii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 24 of the Integrated Goods and Service Tax Act, 2017, along with Explanatory Memorandum:—

(1) G.S.R. 383 (E), dated the 2nd June, 2021, amending Notification No. G.S.R. 748 (E), dated the 30th September, 2019 to insert certain entries in the original Notification.

(2) G.S.R. 406 (E), dated the 14th June, 2021, exempting the goods specified in column (3) of the Table therein, from so much of the integrated tax leviable thereon

under section 5 of the said Act as in excess of the amount as specified in the corresponding entry in column (4) of the said Table.

[Placed in Library. For (1) and (2) See No. L.T. 4459/17/21]

(iv) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 24 of the Union Territory Goods and Services Tax Act, 2017 read with Section 166 of the Central Goods and Services Tax Act, 2017, along with Explanatory Memoranda:-

(1) G.S.R. 376 (E), dated the 2nd June, 2021, amending Notification No. G.S.R. 710 (E), dated the 28th June, 2017, to substitute/insert certain entries in the original Notification.

(2) G.S.R. 379 (E), dated the 2nd June, 2021, amending Notification No. G.S.R. 702 (E), dated the 28th June, 2017, to insert/substitute certain entries in the original Notification.

(3) G.S.R. 382 (E), dated the 2nd June, 2021, amending Notification No. G.S.R. 265 (E), dated the 29th March, 2019, to substitute certain entries in the original Notification.

[Placed in Library. For (1) to (3), See No. L.T. 4459/17/21]

(v) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 24 of the Union Territory Goods and Services Tax Act, 2017: and Section 166 of the Central Goods and Services Tax Act, 2017, along with Explanatory Memoranda:-

(1) G.S.R. 312 (E), dated the 1st May, 2021, amending Notification No. G.S.R. 747 (E), dated the 30th June, 2017, to insert certain entries in the original Notification.

(2) G.S.R. 373 (E), dated the 1st June, 2021, amending Notification No. G.S.R. 747 (E), dated the 30th June, 2017, to substitute certain entries in the original Notification.

(3) G.S.R. 404 (E), dated the 14th June, 2021, amending Notification No. G.S.R. 702 (E), dated the 28th June, 2017, to insert certain entries in the original Notification.

[Placed in Library. For (1) to (3), See No. L.T. 4460/17/21]